

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of November, 2019 (25.11.2019 to 29.11.2019)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.11.2019 Monday At 10.30 A.M. Miscellaneous Petitions	1.	382/AT/2019	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 480 MW Wind Power Projects (Tranche-VII) (On admission).
		365/MP/2019	MRPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) declaration of Change in Law event; and (ii) grant of consequential relief to compensate for the increase in capital cost due to introduction and imposition of Safe Guard Duty by way of Notification No.01/2018- Customs SG dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, in terms of Article 17 of the Power Purchase Agreement dated 17.4.2017 between Mahindra Renewables Private Limited and M.P. Power Management Company Limited and Power Purchase Agreement dated 17.4.2017 between Mahindra Renewables Private Limited and Delhi Metro Rail Corporation. (On admission).
	3.	373/MP/2019	SBE4PI	Petition seeking Change in Law relief on account of imposition of safeguard duty on import of solar cells and modules (On admission).
	4.	285/MP/2019	JPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 seeking approval of guidelines/ mechanism for procurement of coal from alternate sources. (On admission)
	5.	279/MP/2019	PGCIL	Petition under Regulation 55, Power to remove difficulties and Regulation 54, "Power to Relax of the CERC (Terms and Conditions of Tariff) Regulations, 2014, on account of additional cost incurred owing to revision of scale of pay for executives and non-executives from 1.1.2017 to 31.3.2019 consequent to implementation of pay revision and revision of gratuity amount with effect from 1.1.2017. (On admission)
	6.	296/MP/2019	LVPL	Petition under Section 79 (1) (b) and Section 79 (1) (f) of Electricity Act, 2003 for amendment of PPAs dated 27.1.2012 to align them with Regulation 15 of the RERC (Forecasting, Scheduling, Deviation Settlement and Related Matters of Solar and Wind Generation Sources) Regulations, 2017. (On admission)
	7.	8/MP/2019	RGPPL	Petition for relaxation/modification of the provisions of India Electricity Grid Code (Fourth Amendment) Regulations, 2016 and the Central Electricity Regulatory Commission (Deviation and Settlement Mechanism and related matters) (Fourth Amendment) Regulations, 2018 in respect of the schedule for operation of the Ratnagiri Gas Power Station.
	8.	200/MP/2019	CTU	Petition for grant of regulatory approval for execution of the Transmission System for 18.5 GW of Solar and Wind Energy Zones in Southern Region.
	9.	115/MP/2019	GMRKEL	Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for recovery of dues owed by GRIDCO to GMR Kamalanga Energy Limited under Revised Power Purchase Agreement dated 4.1.2011.
	10.	342/MP/2019	PDPL	Petition invoking Regulation 1.5 (iv) read with Regulation 5.2(u) and Regulation 6.5(11) of the CERC (Indian Electricity Grid Code) Regulations, 2010 for enforcement of must run status granted to Solar Power Project and Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking direction to State Load Dispatch Centre to stop issuing backing down instructions to the Petitioner.
	11.	43/MP/2019	PDPL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 16.9.2016 claiming Carrying Cost on Change in Law compensation granted by the order of Commission dated 19.9.2018 in Petition No 50/MP/2018.

12.	108/MP/2019 alongwith I.A.No.91/2019	ASHL	Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.(Interlocutory application for exemption of construction phase bank guarantee etc.).
13.	109/MP/2019 alongwith I.A.No.92/2019	ASHL	Petition under Section 79(1)(c) read with section 79(1)(f) of the Electricity Act, 2003 and Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009.(Interlocutory application for exemption of construction phase bank guarantee etc.).
14.	347/MP/2019	MEPL	Petition under Section 79 (1) (f) along with Section 79 (1) (k) of Electricity Act, 2003 read with Regulation 8 (7) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium Term Open Access in inter-State Transmission and Related Matters) Regulations, 2009 seeking permission for extension of the period for injection of infirm power for commissioning and testing of phase II (unit III) thermal power project of Meenakshi Energy Limited near Thaminapatnam, Chilakur (Mandalam), SPSR Nellore, Andhra Pradesh for further period of six months i.e. from 1.7.2019 to 31.12.2019.
15.	107/MP/2019	RWPPL	Petition for issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondent, National Load Despatch Centre to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
16.	15/MP/2019	JPL	Petition for declaration that any variation in the cost of fuel invoiced to the Petitioner owing to any increase in rate of taxes, levies, cess or duties which includes but is not limited to royalty, Central Excise Duty, S.E.D. CST, Energy Cess, Sizing Charges, Surface Transportation and also enactment of new taxes/royalties on the coal cost which includes but is not limited to NMET, DMF, forest transit fee and PWD cess, imposed by the Central Government, State Government/Union Territory, or any other Government, being a component of invoiced rate of coal, is a pass-through cost as per the terms of the PPA dated 7.8.2008.
17.	179/MP/2019	CGPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 13 of the PPA dated 22.4.2007 seeking appropriate directions for adequately compensating Coastal Gujarat Power Limited (by adjustment in tariff or by prescribing any other appropriate compensatory mechanism) on account of increased transportation cost of fuel due to occurrence of Change in Law events.
18.	293/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreements.
19.	294/MP/2018	APIPL	Petition seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreement.
20.	176/MP/2019	SUPL	Petition seeking relief on account of Change in Law event, viz. imposition of Safeguard Duty by Notification No. 1/2018 Customs (SG) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India.
21.	280/MP/2019	ECL	Reference from the Hon'ble High Court of Calcutta under Article 226 of Constitution of India in Writ Petition No. 17044 of 2015 Eastern Coalfields Limited & Anr. V/s Eastern Regional Power Committee and Others.
22.	65/MP/2019	NTPC	Petition for recovery of money from the Rajasthan Distribution Companies for the power supplied from June, 2017 to April, 2018 under the Power Sale Agreement dated 26.2.2016 entered into between NTPC Limited and the Rajasthan Distribution Companies.
23.	341/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
24.	368/GT/2019	NTPC	Petition for determination of project specific levelised tariff for 100 MW floating solar Photo Voltaic Plant at water reservoir of Ramagundam Super Thermal Power Station (RSTPS), Ramagundam,

26.11.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	261/MP/2019	PTC	Telangana. Petition under Regulation 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2014 as amended from time to time read with Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019. (On admission)
	2.	377/MP/2019	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of Change in Law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low NOx burners, providing Over Fire Air (OFA) and any other measures for compliance of the Notification dated 7.12.2015 issued by the Ministry of Environment, Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003 and before 31.12.2016. (On admission)
	3.	367/MP/2019	AP&NR	Petition for execution of order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017 and initiation of proceedings/appropriate action under Section 142 read with Section 149 of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against the Respondents for non-compliance of the order dated 30.4.2019 read with corrigendum dated 29.5.2019 in Petition No. 255/MP/2017. (On admission)
	4.	381/MP/2019	WBSEDCL	Petition under Section 79 of the Electricity Act, 2003 and the PPA dated 25.3.2011 between Adhunik Power and Natural Resources Ltd. and PTC India Ltd. with a back to back PSA dated 5.1.2011 between PTC India Ltd. and West Bengal State Electricity Distribution Company Limited. (On admission)
	5.	15/RP/2019	DIL	Petition for review of order dated 1.7.2019 in Petition No. 327/MP/2018.(On admission)
	6.	205/TD/2019	SPTPL	Petition for change of name of trading licensee from IPCL Power Trading Private Limited to Saranyu Power Trading Private Limited .
	7.	11/RC/2019	IEX	Petition for introduction of New Bid (Order) Types at Indian Energy Exchange.
	8.	175/MP/2019	RSTCL	Petition for approval under Sections 17(3) and 17 (4) of the Electricity Act, 2003, for creation of security interest by the Borrower/Petitioner No.1 in favour of IDBI Trusteeship Services Limited, the Security Trustee/Petitioner No.2, acting on behalf of and for the benefit of (i) Axis Bank, Mumbai Branch, with respect to RTL Facility (ii) Bank of India, Mumbai branch, with respect to RTL Facility (iii) Bank of Baroda, Mumbai Branch, with respect to RTL Facility in connection with the project of 765 kV SC quad transmission line running from Raichur, Karnataka to Sholapur, Maharashtra, etc.
	9.	384/MP/2018	KTL	Petition seeking approval for creation of security over the identified security in favour of Debenture Trustee pursuant to the execution of the Debenture Trust Deed on 27.6.2017 and for creation of charge, by way of hypothecation over the hypothecated property, etc.
	10.	299/MP/2018	BALCO	Petition under Section 79 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for clarification regarding construction modalities for BALCO- Dharamjaygarh 400 kV D/C (2nd D/C Line) for the purpose of connectivity to BALCO for 250 MW as a bulk consumer.
	11.	211/MP/2019	RS2PL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.6.2016 executed between Rattan India Solar 2 Private Ltd. and Solar Energy Corporation of India Ltd. for seeking approval of Change in Law events due to enactment of GST Laws.
	12.	213/MP/2019	YIPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.6.2016 executed between Yarrow Infrastructure Private Limited and National Thermal Power Corporation Limited for seeking approval of 'Change in Law' events due to enactment of the GST Laws.
	13.	127/MP/2019	CSPGPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and

				the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
14.	129/MP/2019	CSP(G)PL		Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
15.	130/MP/2019	CSP(G)PL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
16.	134/MP/2019	CSP(G)PL		Petition under section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission to acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017, and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
17.	135/MP/2019	CSP(G)PL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and invoking Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 seeking Commission's approval for promulgation of Central Goods and Services Tax Act, 2017, Integrated Goods and Services Tax, 2017 and the Karnataka Goods and Services Tax Act, 2017 as 'Change in Law'.
18.	195/MP/2019 alongwith I.A.Nos. 65,88/2019	VSEPL		Petition under Section 79 read with Regulations 20 and 21 of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010, read with Regulation 33A and 33B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and Regulations 111 and 112 of the CERC (Conduct of Business) Regulations, 1999 invoking the jurisdiction of this Commission for resolving discrepancies arising on account of conflict between the SCOD under the PPA and date of operationalisation of Connectivity and LTA (Interlocutory Applications for issuance of interim directions and to allow early evacuation of power from Tranche-III generation project of the Petitioner).

By order of the Commission

Sd/-

(T.D. Pant)

Dy. Chief (Legal)

22.11.2019

